

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 22/GT/2026

Subject : Petition for true-up of tariff of Seoni Thermal Power Station (600 MW) for the period 5.9.2022 to 31.3.2024

Petition No. 41/GT/2026

Subject : Petition for approval of tariff of Seoni Thermal Power Station (600 MW) for the period 1.4.2024 to 31.3.2029

Petitioner : Jhabua Power Limited

Respondent(s) : MPPMCL and Ors.

Date of Hearing : **19.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, JPL
Shri. Saurabh Mishra, Advocate, MPPMCL

Record of Proceedings

The matters were called for a hearing through virtual mode.

2. During the hearing, the learned counsel for the Respondent, MPPMCL, sought four weeks' time to file its reply in the matter along with the Vakalatnama. The learned counsel for the Petitioner did not oppose the said request, considering that the matter had been listed for the first time.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information on an affidavit, on or before **9.7.2026**, after serving a copy to the Respondents:

22/GT/2026 (2019-24)

- a) Clarification regarding the overall valuation/ acquisition cost of the project as a whole and furnish the complete details and bifurcation of the actual acquisition cost along with details of equity shareholding of the stakeholders;
- b) Provide a list of beneficiaries with whom Power Purchase Agreements (PPAs) are presently subsisting, along with copies of the respective PPAs and details of the tariff/sale price at which electricity is being supplied under each agreement.
- c) Details of fund infusion of Rs. 576 Cr as mentioned in the NCLT order;
- d) Technical and Financial parameters considered for the purpose of bidding.



- e) Complete copy of the Resolution plan as referred under Form 9A;
- f) Revise the Tariff Forms in case the actual acquisition cost is lower than the historical cost of the project;
- g) Details of the proportionate cost of land/ other assets of the existing project, which is being used for generating power based on renewable energy, as per Regulation 19 (5) (d) of the 2019 Tariff Regulations. If so, how has the corresponding cost of land/ other assets been adjusted for tariff purposes?
- h) With regard to additional capital expenditure claimed under Regulations 25 and 26, the Petitioner is to provide Revised Form 9A with:
 - i. Details and scope of individual work/ asset carried out under each work/ item;
 - ii. Specific clause under which the expenditure is claimed, along with supporting documents and provisions of the Regulation.
- i) Establish that the amounts now claimed under Regulation 25 are within the originally approved capital investment, or if these include any additional expenditure over and above the approved cost. In this regard, the Petitioner is required to:
 - i. Reconcile the amounts claimed with the capital works approved and already capitalised;
 - ii. Submit a statement showing item-wise approved cost, capitalised cost, balance claimed, and supporting justification;
 - iii. Confirm whether the amounts claimed represent deferred contractual payments or constitute fresh financial commitments not covered under the originally approved scope.
- j) Rationale for claiming an amount of Rs. 955 lakh towards spares under Regulation 26 of 2019 Tariff Regulations;
- k) Furnish Auditor certified (with UDIN) Form-J;
- l) Furnish Auditor certified (with UDIN) Form-I along with a detailed break-up of replaced assets duly reconciled with the proposed add cap for the respective years;
- m) Furnish an Auditor-certified (with UDIN) Form-S along with a detailed break-up of the opening undischarged liabilities as on the date of acquisition;
- n) Rationale for claiming spares under Form 17, while the same has also been claimed under additional capital expenditure under Form 9A. Also, provide details of capital spares part of capital cost decapitalised corresponding to the spares claimed under Form 17;
- o) Furnish documents/ information towards the assessment of security requirements, along with the break-up of the deployment of security personnel corresponding to the generating station;
- p) Amended PPA highlighting the scope of the dedicated transmission line;
- q) Clarification for inclusion of O&M expenses for Bays amounting to Rs. 0.72 and 0.74 lakh for the years 2022-23 and 2023-24, respectively;
- r) Form 15 and Form 15A prescribed at Annexure-I (Part I) of the regulations, in Excel format, to be provided linking all the details, duly certified by the auditor;
- s) Details regarding the award of ash transportation contracts, the distance to which fly ash has been transported, along with duly reconciled statements of expenditure incurred on ash transportation, to be submitted for the 2019-24 tariff period. The Petitioner to submit the year wise expenditure incurred on cash basis and outstanding/committed liabilities if any, of the claimed ash transportation expenses.



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- a) *Revise the Tariff Forms in case the actual acquisition cost is lower than the historical cost of the project;*
- b) *With regard to additional capital expenditure claimed under Regulations 25 and 26, the Petitioner is to provide Revised Form 9A with:*
 - i. *provides details and scope of individual work/ asset to be carried out under each work/ item;*
 - ii. *specific clause under which the expenditure is claimed and supporting documents and provisions of the Regulation.*
- c) *Establish that the amounts now claimed under Regulation 25 are within the originally approved capital investment, or if these include any additional expenditure over and above the approved cost. In this regard, the Petitioner may:*
 - i. *Reconcile the amounts claimed with the capital works approved and already capitalised;*
 - ii. *Submit a statement showing item-wise approved cost, capitalised cost, balance claimed, and supporting justification;*
 - iii. *Confirm whether the amounts claimed represent deferred contractual payments or constitute fresh financial commitments not covered under the originally approved scope*
- d) *Provide technical justification and cost benefit analysis for items claimed under Regulation 26(1)(i);*
- e) *Form 15 and Form 15A prescribed at Annexure-I (Part I) of the regulations, in Excel format, and to be provided linking all the details, duly certified by the auditor;*
- f) *Rationale for claim towards the interim tariff when the Petition for tariff determination for the period 2024-29 has already been submitted.*

4. The Respondents shall file their replies to the Petition, including their response to the additional information to be furnished by the Petitioner, on or before **30.7.2026**, with a copy to the Petitioner, who may file its rejoinder, if any, by **10.8.2026**

5. The Petition shall be listed for hearing on **13.8.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

